

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 550/MP/2020

- Subject : Petition under Regulation 44 (6), (7) and (8) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charged due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2018-19 in respect of Nathpa Jhakri Hydro Power Station (NJHPS).
- Date of Hearing : 22.4.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : SJVN Limited (SJVNL)
- Respondents : Punjab State Power Corporation Limited (PSPCL) and 15 Ors.
- Parties Present : Shri Vivek Singh, Advocate, SJVNL
Shri Anand K Ganesan, Advocate, PSPCL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Shri Aman Katoch, SJVNL
Shri Naveen Yadav, SJVNL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, for recovery of un-recovered energy charges due to shortfall in energy generation for reason beyond its control during the financial year 2018-19 in respect of Nathpa Jhakri Hydro Power Station. It was further submitted that the Petitioner has prayed to allow the recovery of energy charges of Rs.16.73 crore against the shortfall in saleable scheduled generation of 142.286 MU.
3. Learned counsel for the Respondent, PSPCL accepted the notice and sought time to file reply to the Petition. Learned counsel further submitted that the present Petition may be taken up along with Petition No.609/MP/2020.
4. After hearing the learned counsels for the Petitioner and the Respondent, PSPCL, the Commission admitted the Petition and directed to issue notice to the Respondents.
5. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to

file their reply, if any, by 24.5.2021 with advance copy to the Petitioner, who may file its rejoinder, if any, by 21.6.2021.

6. The Commission directed the Petitioner to file the following information on affidavit, by 24.5.2021:

- (a) Design Energy calculation (in MS Excel) approved by CEA;
- (b) Provision of reservoir/silt flushing in DPR while designing the project clearly indicating permissible limit of the same, if any;
- (c) Planned/forced machine outage data certified by CEA/NRLDC and its correlation with generation data vis-a-vis available average inflows during the period of such outages;
- (d) Calculation of daily maximum possible generation during the financial year 2018-19 purely based on available inflows for generation (in MS Excel);
- (e) Daily generation report for the days for which energy shortfall has been claimed due to planned/ forced outages, reservoir silt flushing, etc., as applicable;
- (f) Day-wise details of scheduled energy, actual energy injected in the grid and energy accounted for in DSM along with the revenue earned from DSM for such energy;
- (g) Supporting document indicating permission for release of mandatory discharges of 8.10 cumec based on which calculation has been made in the Petition;
- (h) Certified spillage data and its correlation with generation; and
- (i) Any other relevant information/ document to justify the claims in Petition;

7. The due date of filing of reply, rejoinder and information should be strictly complied with.

8. The present Petition shall be listed for hearing along with Petition No.609/MP/2020 in due course.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)